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So, a policy based on the assessment of resources has been evolved to try to conserve to the maximum whatever resources we have available

SHRI LOKANATH MISRA: I should like to have a clarification. What is he going to do with the manganese ore that has piled up? He says it has not piled up. The hon. Minister does not belong to the area. He is misleading the House.

MR. CHAIRMAN: Mr. Lokanath Misra, you put your next question.

1'SHAURYA CHAKRA AWARD TO A DOCTOR

- *70. SHRI M. K. MOHTA:
 SHRI DAHYABHAI V. PATEL: SHRI
 LOKANATH MISRA: SHRI K. P.
 SINGH DEO: SHRI SUNDAR MANI
 PATEL: SHRI SITARAM JAIPURIA:
 SHRI SARDAR AMJAD ALI: SHRI
 HARSH DEO MALAVIYA:
 SHRIHIMMATSINH: Will the Minister of
 DEFENCE be pleased to state:
- (a) whether Government's attention has been invited to a report appearing in the Times of India of the 14th March, 1973 to the effect that a doctor who deserted his post during the last Indo-Pakistan war has been awarded "Shaurya Chakra" Presidential award for acts of bravery;
- (b) whether the Government of India have received any report in this regard from the Punjab Government; and
 - (c) if so, details there of?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) and (c) A report has since been received from the Government of Punjab recommending cancellation of the award. Action is being taken to cancell the award.

SHRI LOKANATH MISRA: May I know why the Defence Ministry does not verify whether a particular officer in their Ministry has deserted his post or not before giving such an award to a person? Is it being done so fictitiously?

Transferred from the 3rd May, 1973. JThe question was actually asked on the floor of the House by Shri Lokanath Misra.

SHRI VIDYA CHARAN SHUKLA: The hon. Member does not follow the question that he has put. The officer about whom the question has been put belongs to the Punjab Government Service and not to Central Government Service or to the Defence Ministry.

SHRI LOKANATH MISRA: He may belong to any Ministry. The award is being given by the Defence Ministry. The particular question I asked is whether the Defence Ministry verifies the antecedents of particular person before giving him the award

MR. CHAIRMAN: Yes, yes. His question is: do you verify the facts?

SHRI LOKANATH MISRA: In thiscase, they have brought down the image of this award by giving it to a deserter.

SHRI VIDYA CHARAN SHUKLA: In such matters where the awards are recommended by the State Governments, we presume that when the State Governments make the recommendations, they make all the scrutiny and go into the antecedents before they make any recommendations. Therefore, this award was announced based on their recommendations. After these facts came to light, we have taken action to cancel this.

SHRI LOKANATH MISRA: Which particular officer in the Government of Punjab was responsible for recommending this particular person and whether this man was related to that particular officer? If so, what action has been taken against this erring officer?

SHRI VIDYA CHARAN SHUKLA: We took up this matter with the Punjab Government. They have intimated to us that they have instituted an enquiry into this matter. As soon as their report is received by us, we will take action.

SHRI LOKANATH MISRA: Once it is established that he was a deserter ...

SHRI VIDYA CHARAN SHUKLA: We are enquiring as to who is guilty.

SHRI DEBANANDA AMAT: The one who showed lack of courage and negligence to his legitimate duty, how his name was recommended for the award, I would like to know from the hon. Minister? How did it happen?

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MR. CHAIRMAN: He has answered

SHRI VIDYA CHARAN SHUKLA: That is exactly what is being looked into.

श्री हर्ष देव मालवीय : श्रीमन् मैं यह कहना चाहता हं कि यह 420 का बड़ा ज्वलन्त उदाहरण है । पहले भी ऐसे केसेस हो चुके हैं कि जो कोई डिजर्व नहीं करता उनको इनाम मिलता है। तो मैं यह जानना चाहंगा कि क्या हमारे मंत्रालय ने पंजाब की प्रदेश सरकार से इस किस्म की मांग की है कि उसकी पूरी-पूरी रिपोर्ट आये । किस तरह से यह घपला हुआ इसकी पूरी जानकारी हो ताकि ऐसे घपले भविष्य में न होने पाएं। वहां पर जिस आफिसर ने रिकमेन्ड किया उसके बारे में क्या एक्शन लिया गया और इस डाक्टर पर क्या एक्शन लिया गया ।

श्री सभापति : यह तो सारा जवाब आ गया है।

श्री हर्षदेव मालवीय : नहीं आया । डाक्टर परक्या एक्शन लिया गया।

श्री सभापति : एक्शन तो तव लिया जायेगा जब रिपोर्ट आ जाएगी।

SHRI SHYAMLAL GUPTA: Can we not withdraw this award if it is proved that he was deserted?

MR. CHAIRMAN: That he has already replied to. Yes, Mr. Yadav.

श्री जगदम्बी प्रसाद यादव : मैं यह जानना चाहता हं कि जो सिफारिशें शौर्य चक्र के लिए आती हैं उनका आधार क्या होता है । क्या उनके लिए केन्द्रीय सरकार ने कोई आधार निश्चय किया है या यह आधार निश्चित करने के लिए प्रदेशीय सरकार को कहा गया है। यह आधार जो केन्द्रीय सरकार ने निश्चित किया है उसकी जांच की जाती हैया नहीं ? यह शौर्य चक्र जब राष्ट्रपति प्रदान करते हैं तो उसमें किन-किन अधिकारियों ने इसके लिए सिफारिश की थी।

श्री विद्याचरण शक्ल : इसका आधार निश्चित किया गया है भारत सरकार के द्वारा और इसका आधारयहहै कि अगर कोई नागरिक बीरता दिखाये तो उसको यह दिया जाता है। जो लोग हमारी सेनाओं के सदस्य नहीं हैं, जो गैर सैनिक या नागरिक हैं वे दृश्मनों से तो नहीं लड़ते लेकिन लड़ाई में या उसके दौरान सेना की मदद करते हैं या वीरता दिखाते हैं तो उसके लिये उनको यह शौर्य चक दिया जाता है और यही उसका काइ-टेरियन रखा गया है और यह पंजाब सरकार को मालम था । यहां तो जब राज्य सरकार की सिफारिशें

to Questions

श्री जगदम्बी प्रसाद यादव : आधार क्या है ?

MR. CHAIRMAN: Let him complete the answer first. I will not allow this. Let him complete the answer.

जब तक वह खत्म नहीं कर लेंगे, मैं नहीं कह सकता कि उन्होंने पूरी बात कही या नहीं कही । आपने दो मिनट बेकार ही खराव कर दिये।

(Interruption)

श्री विद्याचरण शुक्त : अध्यक्ष महोदय, मैं आपसे कहरहा था कि जो वीरता उन लोगों के द्वारा दिखाई जाती है उसके बारे में जो तथ्य रहते हैं उन तथ्यों की ठीक से छान-बीन करके जो लोग सिफारिश करने वाले हैं उनकी राय में उस काम को वीरता का उदाहरण माना जाता है, यही उसका आधार है। यहां एक उच्चस्तरीय समिति है जिसके अध्यक्ष रक्षा मंत्री जी उसमें हमारे सेना के तीनों चीफ आफ दी स्टाफ रहते हैं और इस समिति के द्वारा उन सिफारिशों पर विचार करके अंतिम निर्णय लिया जाता है और उस निर्णय के लेने के बाद फिर उसका नोटी-फिकेसन आदि होता है।

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श्री जगदम्बी प्रसाद यादव : शौर्य चक जो गलत लोगों को मिलता है वह इसलिए कि जो अधिकारी है वह जिस पर प्रसन्त हो जाये उनके लिए लिख दें यहां कोई काइटेरिया नहीं है कि किन-किन कामों के लिए किस प्रकार की सिफारिश भेजें और किनके नाम भेजें । जिन अफसरों को आपने बताया है तो इन्होंने क्या-क्या सिफारिशें की हैं । और उसका नाम भी इन्होंने नहीं बताया है ।

श्री सभापति : जवाव आ गया है।

श्रीमती सिवता बहन : यह सही वात है कि स्टेट से जो सिफारिणों आती हैं उन्हीं के ऊपर सेन्टर को अमल करना पड़ता है, अलग-अलग स्टेट के बारे में सेन्टर तो नहीं जान सकता है कि क्या है किस तरह से है लेकिन में माननीय मिनिस्टर महोदय से यह जानना चाहती हूं कि अगर रिपोर्ट इस तरह से हुई जैसा कि क्वेज्चन में पूछा गया है, कहा गया है, तो क्या एवाई कैंसिल कर दिया जायेगा, सेंटर कोई ऐसी हिदायत क्या स्टेट को देगा।

श्री सभापति : वह कह दिया उन्होंने कि कैंसिल कर दिया है । आप सुनती तो हैं नहीं।

SHRI K. CHANDRASEKHARAN: This does not appear to be a lone case. Mistake are brought to the notice of the Government and are probably rectified but there are certain omisssions. May I know from the Government whether in view of the fact (hat in the matter of grant of these awards there is widespread dis-content in the lower sections of the three wings of the armed forces particularly about omissions, will the Government appoint a Commission to go into the matter?

SHRI VIDYA CHARAN SHUKLA: First of all these awards do not relate to armed forces. This award is meant only for civilians.

श्री सीताराम सिंह : मैं मंत्री महोदय से जानना चाहता हं कि गलत अधिकारियों के चलते, जिनकी गलत सिफारिशों के चलते, शौर्य चक दिया गया उन अधिकारियों के विरुद्ध कोई कार्यवाही मंत्री जी करने जा रहे हैं और अगर करने जा रहे हैं तो कब तक ।

श्रीसभापति : इसका जबाब आ गयाहै।

श्री सीताराम सिंह: यह उसी तरह से हो रहा है जिस तरह से कि जगजीवन बाबू यहां के प्रतिरक्षा मंत्री थे और इनको भारत रत्न की उपाधि न देकर श्रीमती इन्दिरा गांधी को उपाधि दी गई।

MR. CHAIRMAN : You don't answer this.

242. [Transferred to the \Oth May, 1973.]

243. [The questioner (Shri N. R. Chaudhury) was absent, For answer vide Col. 26-28 infra].

TDEMAND OF THE INDIAN FEDERATION OF THE WORKING JOURNALISTS.

73. SHRI BHOLA PRASAD : DR. BHAI MAHAVIR : % SHRI JAGDISH PRASAD MATHUR DR. Z. A. AHMAD :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

- (a) whether it is a fact that the Indian Federation of the Working Journalists demanded an early wage revision in a conference recently held at Patna; and
- (b) if so, what is Government's attitude towards this demand?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI K. V. RAGHUNATHA REDDY): (a) Yes, Sir. (b) The matter is under consideration.

डा॰ भाई महाबीर : क्या मंत्री जी यह बतायेंगे कि इस सम्मेलन में पत्नकारों ने कोई ग्रेड स्पष्ट रूप से सुझाया है जो होना चाहिए और अब तक जो ग्रेड हैं और यदि कोई ग्रेड उन्होंने सुझाया है तो उसमें क्या अन्तर है? पिछला ग्रेड कब से

Transferred from the 3rd May, 1973. JThe question was actually asked on the floor of the House by Dr. Bhai Mahavir.